

diture during the current year (1971-72) is Rs. 100.02 lakhs. The balance amount to be spent on the project is Rs. 206.78 lakhs.

(c) The amount of power expected from this project is 8.6 MW at 50% load factor corresponding to a firm energy of about 38 million units annually.

Accommodation for Bench of Gauhati High Court in Tripura

1963. SHRI BIREN DUTTA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether a Bench of Gauhati High Court has been established in Tripura:

(b) if so, whether the arrangements for its accommodation there are satisfactory; and

(c) if not, the steps being taken by Government in this regard ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) :
(a) Yes, Sir.

(b) and (c). The Chief Justice of the High Court at Gauhati brought to the notice of Government the need for immediate improvement and renovation of the buildings, Court-rooms and Chambers in Agartala. The Governor has been requested to issue instructions for carrying out the necessary improvements.

Reports of Committee on Floods and Flood Reliefs

1964. SHRI NARSINGH NARAIN PANDEY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether he will lay a report of his Committee on Floods and Flood Reliefs on the Table of the House; and

(b) the salient features of the Committee's report and the action proposed to be taken so far ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) (a) It is not proposed to lay the report of the Ministers' Committee on Floods and Flood Reliefs on the Table of the House. Copies of the report have been supplied to the Parliament Library for reference by the Hon'ble Members.

(b) The important recommendations made by the Committee are given in the statement laid on the Table of the House. [Placed in Library. See No. LT—1646/72.] The recommendations are under study.

12 hrs.

PAPERS LAID ON THE TABLE

DELIMITATION OF COUNCIL CONSTITUENCIES (BIHAR) AMENDMENT ORDER, 1971

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to lay on the Table a copy of the Delimitation of Council Constituencies (Bihar) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1967 (E) in Gazette of India dated the 30th December, 1971, under subsection (3) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—1629/72.]

REPORT OF COMPTROLLER AND AUDITOR GENERAL AND P. & T. APPROPRIATION ACCOUNTS, 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : On behalf of Shri K. R. Ganesh, I beg to lay on the Table :

(i) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Union Government (Posts and Telegraphs) for the year 1970-71, under article 151 (1) of the Constitution.

(ii) A copy of Appropriation Accounts, Posts and Telegraphs, for the year